(i) OAR. No. »7»(E), dated the 4th June, 1981, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivan-drum Rules, 1981.

(ii) G.S.R. No. 618, dated the 4th July, 1981, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivan-drum Regulations, 1981.

[Placed in Library. See No. LT-2623/81 for "(i) and (ii) above].

Coal Mines Rescue (Amendment) Rules, 1981

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA); Sir, I beg to lay on the Table, under sub-section (7) of section 59 of Mine_s Act, 1952fi a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 544, dated the 6th June, 1981, publishing the Coal Mines Rescue (Amendment) Rules, 1981.

[Placed in Library. See No. LT-2625/81].

Notification of the Ministry of Finance (Department of Revenue) under the Central Excises and salt Act, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. No. 316(E), dated the 29th April, 1981, publishing the Central Excise (14th Amendment) Rules, 1981.

(ii) G.S.R. No. 411, dated the 2nd May, 1981, publishing the Central Excise (13th Almendmnf)' Rules, 1981.

(iii) G.S.R. No. 325, dated the 11th May, 1981; publishing the Central Excise (15th Amendment) Rules, 1981.

[Placed in Library. *See* No. LT-2857 for (i) to (iii) aDovo].

Customs Vet, 1962 and related papers

on the Table

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay OH the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications;—

(i) G.S.R. Nos. 353 and 354(E), dated the 16th May, 1981.

(ii) G.S.R. No. 362(E), dated the 23rd May, 1981.

(iii) G.S.R. No. 365(E), dated the 25th May, 1981.

(iv) G.S.R. Nos. 367(E), to 369(E), dattd the 28th May, 1981.

(v) G.S.R. No. 372(E), dated the 1st June, 1981.

(vi) G.S.R. No. 390(E), dated the 10th June, 1981.

(vii) G.S.R. No. 399(E), dated the 20th June, 1981.

(viii) G.S.R. Nos. 406(E) and 407(E), dated the 27th June, 1981.

(ix) G.S.R. Nos. 411(E) to 414(E), dated the 29th June, 1981.

(x) G.S.R. Nos. 441(E) and 442(E), dated the 18th July, 1981.

(xi) G.S.R. Nos. 451(E) to 452(E), dated the 25th July, 1981.

(xii) G.S.R. Nos. 453(E) to 455(E), dated the 26th July, 1981.

(xiii) G.S.R. No. 460(E), dated the 28th July, 1981.

(xiv) G.S.R. Nos. 466(E) to 468(E), dated the 1st August, 1981.

[Placed in Library, See No. LT-2659[81 for (i) to (xiv) above].

1. Compulsory Deposit (Income Tax) payers' (Amendment) Scheme, 1981

2. Notifications of the Ministry of Finance (Department of Revenue) under the Income Tax Act, 1961

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay o_n the Table a copy (in English and Hindi) of th«

Ministry, of Finance (Department of Revenue) Notification S.O. No. 491(E), dated the 19th June, 1981, publishing the Compulsory Deposit (Income-tax payers) (Amendment) Scheme, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in .Library. See No. LT-2651/81].

Paper* laid

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenus) under section 296 of the Income Tax Act, 1961:—

(1) S.O. No. 492(E), dated the 19th June, 1981, publishing the Income-tax (Sixth Amendment) Rules, 1981.

(2) S.O. No. 498(E), dated the 19th June, 1981, publishing the Income-tax (Certificate Proceedings) (Amendment) Rules, 1981.

[Paced in Library. *See* No. LT-2652 for (1) and (2) above.].

Wealth Tax (Third Amendment) Rules, 1981

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of

'(3)861- 'ON 'OS "orjeoiniON (anii9A3H dated the 19th June, 1981, publishing the Wealth-Tax (Third Amendment) Rules, 1981, under sub-sectio_n (4) of section 46 of the Wealth-tax Act, 1957.

[Placed in Library. See No. LT-2653/81].

I. Gift-tax (Second Amendment). Rules, 1981

II. Companies (Profits) Surtax (Second Amendment) Rules, 1981

HI. The interest Tax (Third Amendment) Rules, J9gl

SHRI SAWAISINGH SISODIA: Sir, I also, beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification SO. No. 494(E), dated the 19th June, 1981, publishing the Gift-tax (Second Amendment) Rules, 1981, under subon the Table

section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. *Set* No. LT-2654/81].

n. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 496(E), dated the 19th June, 1981, publishing the Companies (Profits) Surtax (Second Amendment) Rules, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. *See* No. LT-2655/81].

ni. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S. O. No. 497(E), dated the 19th June, 1981, publishing the Interest-tax (Third Amendment) Rules, 1981, under subsection (4) of .section 27 $_{0}$ f the Interest-tax Act, i974. [Placed in Library. See No. LT-2656/81].

Notifications of the Ministry of Finance (Department of Revenue) and related papers

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Min-nistry of Finance (Department of Revenue). . alongwith the Explanatory Memoranda thereon:—

(i) G.S.R. No. 364(E), dated the 25th May, 1981.

(ii) G.S.R. No. 381(E), dated the 5th June, 1981.

(iii) G.S.R. No. 382(E), dated the 5th June, 1981.

(iv) G.S.R. No. 661(E), dated the 18th July, 1981.

(v) G.S.R. No. 682(E), dated the 25th July, 1981.

(vi) G.S.R. Nos. 461(E), and 462(E), dated the 29th July, 1981.

(vii) G.S.R. No. 471(E), dated the 4th August, 1981.